

migrated to Assam and Andaman and Nicobar Islands ?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS
(SHRI NIHAR RANJAN LASKAR) :

(a) Yes, Sir.

(b) The State Governments/Union Territory Administrations have been authorised to issue the Scheduled Caste/Tribe certificate to a person who has migrated from one State to another on the production of the genuine certificate issued to his father/mother by the prescribed authority of the State of the father's/mother's origin except where the prescribed authority feels that detailed enquiry is necessary through the State of origin before issue of the certificate. The certificate will be issued irrespective of whether the cast/tribe in question is scheduled or not in relation to the State/Union Territory to which the person has migrated. This facility does not alter the Scheduled Caste/Tribe status of the person in relation to one or the other State.

(c) The procedure for the issue of S.T. Certificates to the tribals from West Bengal, Bihar, Madhya Pradesh, Orissa. and other States who have migrated to Assam and Andaman and Nicobar Islands is the same as stated in reply to part (b) above.

Karnataka-Maharashtra Border Dispute

2807. PROF. MADHU DANDA-
VATE : Will the Minister of HOME
AFFAIRS be pleased to state :

(a) the progress made by the Chief Ministers of Karnataka and Maharashtra in working out a solution of the long pending Karnataka-Maharashtra border dispute; and

(b) assistance offered by the Central Government to hammer out the solution ?

THE MINISTER OF STATE IN
THE MINISTRY OF HOME AFFAIRS

(SHRI NIHAR RANJAN LASKAR) :

(a) According to available information, the Chief Ministers of Karnataka and Maharashtra met at Bangalore on 30th July, 1983 and discussed the problems of development in the border area of the two States.

(b) The border dispute between Karnataka and Maharashtra can be solved only with the willing cooperation of the State Governments and towards this end the Central Government would be glad to extend all assistance to them.

Special Programmes for Tribal Areas

2808. SHRIMATI SUMATI
ORAON : Will the Minister of PLANN-
ING be pleased to state :

(a) whether it is a fact that the Planning Commission has asked the Central Ministries/Departments to prepare with reference to problems of the tribal areas, special programmes relating to each concerned sector and adopt the ongoing programme in consultation with the State/UT Governments keeping in view the requirements of tribal areas;

(b) if so, reactions in that respect of Ministry-wise as also results achieved, if any, also Ministry-wise; and

(c) the follow up actions, if any, in this regard, called for on the part of the Planning Commission and accordingly steps proposed to be taken?

THE MINISTER OF PLANNING
(SHRI S.B. CHAVAN) : (a) Yes, Sir.

(b) The Ministries of Agriculture and Cooperation, Education and Culture, Health and Family Welfare and Labour have identified the schemes and quantified the outlays for tribal areas. Some other Ministries/Departments which have beneficiary-oriented programmes have initiated the work.

(c) The Planning Commission has been taking up with the Central Ministries the question of schemes, quantification of outlays and preparation of tribal sub-Plan and Special Component Plan for Scheduled Castes as part of their Plan. These matters will continue to be pursued.

Review of Prices of Television

2809. SHRI N.E. HORO : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal under consideration of Government to review the working production targets and prices of both black and white colour Television sets; and

(b) if so, the details in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENTS OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI M.S. SANJEEVI RAO) : (a) No, Sir.

(b) Does not arise.

Licences for Manufacturing of Colour T.V. Sets

2810. SHRI R.L. BHATIA : Will the PRIME MINISTER be pleased to state :

(a) whether Government have, in view of the anticipated expansion of the T.V. network during the next few years, issued further licences for the manufacture of Colour T.V. sets both in the organised and small sectors; and

(b) if so, the expansion programme of the existing units and the manufacturing capacity of the new units licensed?

THE DEPUTY MINISTER IN THE DEPARTMENTS OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND SUPPLIES (SHRI M.S. SANJEEVI RAO) : (a) Till now there

is no regular production of Colour TV Receivers in the country. However, to meet the immediate and urgent requirement of ASIAD-82, a one time, ad-hoc, policy was adopted by the Government wherein 90,000 CTV kits were imported and offered to the existing manufacturers of Black & White TV receivers. The Industrial and Licensing Policy (I & L Policy) for manufacture of colour television receivers was announced by the Government on 25th February, 1983. Applications for Industrial Licences/Small Scale Approvals are being received. So far, 50 applications in the organised sector and 107 applications in the small scale sector have been received. As on date, 21 Letters of Intent have been issued to the organised sector units and 14 industrial approvals have been issued to small scale units. For the rest of the cases, Government is in the process of issuing approval letters to these parties after examinations of each application/scheme as per the I & L Policy.

(b) The question of expansion programme of existing units in CTV manufacture does not arise, since the units are yet to commence production of CTV. Total applied capacity of all the applications so far received added together works out to 2.9 million nos. in the organised sector and 1.9 million nos. in the small scale sector.

Inclusion of Jhalawar District in 'No Industry District' List

2811. SHRIMATI SANYOGITA RANE : Will the Minister of INDUSTRY be pleased to state :

(a) whether Jhalawar district of Rajasthan has no industry and whether it has been included in the no-industry district list for purpose of Central schemes for industrial development; and

(b) if so, the details of the Central assistance available for entrepreneurs in the districts ?